



DEPUTY GENERAL MANAGER & RECOVERY OFFICER
RECOVERY CELL
EASTERN REGIONAL OFFICE

Tel: 033-23023000

E Mail: recoveryero@sebi.gov.in

Notice of Attachment of Bank Account

Attachment Proceeding No. 15799 of 2026

Certificate No. 9284 of 2026

The Principal Officer/
Chairman & Managing Director/ CEO,
All the Banks in India

1. Whereas a **Recovery Certificate No. 9284 of 2026 dated August 18, 2026**, has been drawn up by the Recovery Officer in the above proceedings for recovery of a sum of **Rs. 5,46,000/- (Rupees Five Lakh Forty Six Thousand Only)** as detailed below along with interest/costs/charges/expenses etc. against **Sachin Kumar Jhawar HUF** ["Defaulter"] (PAN: AALHS9592Q) and the same is due from Defaulter in respect of the said certificate. A Notice of Demand dated August 18, 2026 has been issued to Sachin Kumar Jhawar HUF.

Description of Dues	Amount (Rs.)
Penalty imposed by the Adjudicating Officer vide Order No. Order/AK/RK/2025-26/31843 dated December 17, 2025 against Sachin Kumar Jhawar HUF (PAN: AALHS9592Q) in the matter of Illiquid Stock Options.	5,00,000/-
Interest from 17/12/2025 to 18/08/2026 @ 1% p.m.	45,000/-
Recovery Cost	1,000/-
Total	5,46,000/-

2. Whereas no amount has been paid by the Defaulter and there is sufficient reason to believe that the Defaulter may dispose of the amounts/proceeds in the Bank accounts held with your Bank and realization of amount due under the certificate would in consequence be delayed or obstructed.
3. It is, therefore, in exercise of powers conferred on me, I hereby order to attach the following with immediate effect:
- All account(s) by whatever name called including lockers of the Defaulter, either singly or jointly with any other person(s), held with your Bank; and
 - All other amount/ proceeds due or may become due to the Defaulter or any money held or may subsequently hold for or on account of the Defaulter.

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4. It is further ordered with immediate effect that **NO Debit** shall be made in the said account(s) **to the extent of the total dues mentioned above** until further orders from the Recovery Officer of SEBI. However, the credits, if any, into the account(s) may be allowed.
5. You are hereby directed to provide the following within 15 days to the undersigned on service of this Notice:
 - a) Details of all the Accounts including Lockers held by the defaulter with your Bank,
 - b) Copy of the Account Statement(s) for the latest one year in respect of all the Accounts;
 - c) Confirmation of Attachment of the said account(s) and locker(s); and
 - d) Complete details of all loan/ advances accounts along with the details of assets charged for the said loan/advances.

If no response is received within 15 days from the date of receipt of this order, it will be presumed that the Defaulter is having no bank account/balance with your bank.

6. If the Defaulter is not having any type of account with your bank, then the same need not be informed to SEBI.
7. You are also directed to immediately attach any new account(s) opened by the defaulter with your Bank post issuance of this notice of attachment and intimate the same to the undersigned along with the details of the new account(s).
8. This Notice of attachment is issued in exercise of powers conferred under Section 28A(1), 11(2)(ia) of SEBI Act, 1992 read with Section 226 and the Second Schedule to the Income Tax Act, 1961.

Given under my hand and seal at Kolkata this 9th day of September, 2026.

SEAL



RECOVERY OFFICER

अयन मुखर्जी / Ayan Mukherjee
वसुली अधिकारी एवं उप महाप्रबंधक
Recovery Officer & Deputy General Manager
भारतीय प्रतिभूति और विनियम बोर्ड
Securities and Exchange Board of India
पूर्वी प्रादेशिक कार्यालय / Eastern Regional Office
कोलकाता / Kolkata

Copy to:

Sachin Kumar Jhavar HUF

Address - Address: Space Town, Block-1, Flat No-4J, Raghunathpur, VIP Road, Kolkata, West Bengal, Pin -700052

Email: sachinjhavar@gmail.com

(With a direction not to receive/ recover/ demand the proceeds/ money held / to be held in the aforesaid accounts.)